

sider to enhance the annual outlay of the capital in the light of the growing needs to complete the on-going projects and to take up the new projects in the capital?

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): (a) The Delhi Administration proposed an outlay of Rs. 940 crores for their annual plan 1990-91.

(b) and (c). There is no such proposal under consideration.

(d) An outlay of Rs. 800 crores for the annual plan 1990-91 of Delhi was agreed during the discussion between the Dy. Chairman, Planning Commission and Lt. Governor, Delhi, after detailed examination of the proposals, keeping in view their overall resource position.

Pension to Disabled Army Personnel

2078. **SHRI SHANKERSINH VAGHELA:**
SHRI L.K. ADVANI:

Will the **PRIME MINISTER** be pleased to state:

(a) whether a minimum pension of Rs. 375 is applicable to all Government pensioners including the military pensioners;

(b) whether the above pensionary benefit is not applicable to 'disability element of pension only' recipients; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) to (c). Consequent upon implementation of Government decisions on the recommendations of the IV Central Pay Commission regarding pensionary benefits for the Armed Forces personnel, the Government has fixed minimum amount of pen-

sion (viz. retiring/service/invalid/disability/reservists/ dependants/ordinary or special family pension) at Rs. 375/- p.m. w.e.f. 1.1.1986.

2. Disability pension consists of two elements—service element and disability element. It is granted to Armed Forces personnel who are invalided out of military service on account of disability which is accepted as attributable to or aggravated by military service provided the disability is 20% or more. However, in cases where Defence personnel are not medically boarded out but are discharged from service on completion of their terms of engagement and who have earned only a service gratuity in consideration of length of qualifying service and who at the time of discharge are found to be suffering from a disability, attributable to or aggravated by military service, only disability element may be sanctioned by the competent authority in addition to the service gratuity as admissible.

3. In case of pensioners in receipt of both the element, only disability pension, i.e. disability element and service element, only the service element of disability pension, if it is less than Rs. 375/- P.M. is to be stepped up to the minimum level of Rs. 375/- w.e.f. 1.1.1986 and the amount of disability element received by them is not to be taken into account while stepping up the service element.

4. In respect of personnel who are in receipt of disability element only which was sanctioned to them at the discretion of the competent authority, such disability element is not to be stepped up under the present rule position to the minimum level of Rs. 375/-, as they have not earned the service element of disability pension. w.e.f. 1.1.1986 the rates of disability element have been revised as under. These revised rates of disability element are also applicable to all past military pensioners:—

<i>Sl. No.</i>	<i>Rank</i>	<i>Rates for 100% disability prior to 1.1.1986</i>	<i>Revised rates for 100% disability w.e.f. 1.1.1986</i>
1	2	3	4
1)	Officers	Rs. 200.00	Rs.750/-
2)	Honorary Commissioned & JCOs	170.00	550/-
3)	(a) Ris. Maj/Sub Maj/Ris./Sub/Nb. Sub. and equivalents	110.00	} 450/-
	(b) Hav/NK and equivalents	60.00	
	(c) Sowar/Sep and equivalents	45.00	
	(d) NC(E)s	40.00	

Note: For disabilities less than 100% but not less than 20%, the above rates shall be proportionately reduced.

Rehabilitation of Ex-servicemen

2079. PROF. P.J. KURIEN: Will the PRIME MINISTER be pleased to state:

(a) the total number of ex-servicemen yet to be rehabilitated in Kerala with district-wise break-up; and

(b) the steps being taken to rehabilitate them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) The total number of ex-servicemen in Kerala, yet to be rehabilitated, as on 1.1.90 is 33025 as per the figures in live registers of persons seeking employment in various Zila Sainik Boards in the State.

The district-wise break-up of these figures is given in attached statement.

(b) The Central Government has pro-

vided reservation of 10% and 20% for Group 'C' and Group 'D' posts in Central Public Sector Undertakings including Nationalised Banks is 14 1/2% and 24 1/2% respectively. The reservation can be carried forward for one year in respect of unutilised reserved vacancies. Ministries/Departments with larger employment potential have been requested to undertake special drives for recruitment of ex-servicemen, including pooling of vacancies and giving advance intimation of the vacancies.

Apart from the reservation provided by the Central Government, the steps taken by the Kerala Government for rehabilitation of ex-servicemen are:

- (i) They are given preference for jobs in Class III and Class IV posts in Government sponsored companies and in certain categories of Government posts. Age and educational qualification are relaxed for ex-servicemen;